

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Appeal No.72 of 2017 (SZ)

Applicant/s

M/s.Agarwal Foundaries
Rep by its Proprietor Sri Pramod
Agarwal
S.No.66, Pet Basheerabad Village,
Qutbullapur Mandal, Ranga Reddy
District, Telangana State

Vs

State of Telangana rep. by its
Principal Secretary, Power and Energy
Department, Secretariat Buildings,
Saifabad, Hyderabad 500004
and others

Respondents

Counsel appearing for applicant

M/s.P.Venkaiah Naidu
Syed Sadiq & Associates

Counsel appearing for respondents

Mrs.Yasmeen Ali for R1, R4 & R5
Mr.Sai Krishnan for R2 & R3

Note of the Registry	Orders of the Tribunal
Item No.16	<p>Date: 29th August, 2017</p> <p>On mentioning, the appeal was taken up.</p> <p>We have heard learned counsel appearing for the appellant.</p> <p>Mr.Sai Krishnan takes notice for 2nd and 3rd respondents.</p> <p>Mrs.Yasmeen Ali takes notice for respondent Nos.1, 4 & 5.</p> <p>On hearing the counsel for the appellant and pending disposal of the case, there shall be a direction against the 5th respondent not to disconnect the electricity supply if it is not already disconnected until further orders from this Tribunal.</p> <p>The learned counsel appearing for the Telangana State Pollution Control Board shall obtain instructions as to whether the Appeal can be disposed of as it has been done in a similar case in</p>

Appeal No.43 of 2017 in the order dated 19.05.2017 keeping in view the AAQ analysis report of EPTRI dated 19.08.2017 submitted by the appellant shows that the AAQ parameters are within the permissible limit.

Post this appeal before this Tribunal on 05.09.2017

....., JM
(Justice Dr.P.Jyothimani)

.....EM
(Shri P.S. Rao)

